

Sabha, I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1984."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the University Grants Commission (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1984."

Bills as Passed by Rajya Sabha

SECRETARY-GENERAL : I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Indian Telegraph (Amendment) Bill, 1984
- (2) The University Grants Commission (Amendment) Bill, 1984.

12.12 hrs.

**INDUSTRIAL RECONSTRUCTION
BANK OF INDIA BILL***

MR. SPEAKER : Now the Finance Minister.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to move for leave to introduce a Bill to provide for the establishment of the Industrial Reconstruction Bank of India, and for the transfer to, and vesting in, the said Reconstruction Bank, of the undertaking of the Corporation known as the Industrial Reconstruction Corporation of India Limited, with a view to enabling the said Reconstruction Bank to function as the principal credit and reconstruction agency for industrial revival and to

coordinate similar work of the other institutions engaged therein and to assist and promote industrial development, and to rehabilitate industrial concerns, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Industrial Reconstruction Bank of India, and for the transfer to, and vesting in, the said Reconstruction Bank, of the undertaking of the Corporation known as the Industrial Reconstruction Corporation of India Limited, with a view to enabling the said Reconstruction Bank to function as the principal credit and reconstruction agency for industrial revival and to coordinate similar work of the other institutions engaged therein and to assist and promote industrial development, and to rehabilitate industrial concerns, and for matters connected therewith or incidental thereto.

The Motion was adopted.

MR. SPEAKER : Now the Minister.

SHRI PRANAB MUKHERJEE : I introduce** the Bill.

*(Interruptions)***

SHRI SATYASADHAN CHAKRABORTY : *rose.*

*(Interruptions)***

MR. SPEAKER : No. It is not my job. I am not going to interfere. It is not our job. I am the Speaker. I know my job. Not allowed.

*(Interruptions)***

MR. SPEAKER : I do not want to comment anything about the Speaker's role or his actions.

*(Interruptions)***

Now, statements under rule 377. Shri Krishna Pratap Singh.

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**Introduced with the recommendation of the President.

**Not recorded.